

ITEM NO.19 Court 12 (Video Conferencing)

SECTION XI

**S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S**

**Petition for Special Leave to Appeal (C) No. 19743/2021
(Arising out of impugned final judgment and order dated 10-08-2021
in SA No. 200/2021 passed by the High Court of Judicature at
Allahabad)**

OM PRAKASH TATYA & ANR.

Petitioner(s)

VERSUS

RAM GOVIND & ORS.

Respondent(s)

**(FOR ADMISSION and I.R. and IA No.155913/2021-EXEMPTION FROM FILING
O.T. and IA No.155918/2021-DELETING THE NAME OF PETITIONER/
RESPONDENT)**

Date : 13-12-2021 This petition was called on for hearing today.

CORAM :

**HON'BLE MR. JUSTICE R. SUBHASH REDDY
HON'BLE MR. JUSTICE HRISHIKESH ROY**

**For Petitioner(s) Mr. M.L. Lahoty, Adv.
 Mr.Paban K Sharma, Adv.
 Mr. Anchit Sripat, Adv.
 Mr.Pranab Kumar Nayak, Adv.
 Mr. Himanshu Shekhar, AOR**

**For Respondent(s) Mr.Pradeep Kumar Yadav, Adv.
 Mr. Vishal Thakre, Adv.
 Mr. Sanjeev Malhotra, AOR**

**UPON hearing the counsel the Court made the following
O R D E R**

**IA No.155918/2021- Application for deleting the name of
proforma respondent Nos. 4,7,11,13 & 14 is allowed.**

Issue notice.

**Service of notice is waived in view of caveat filed on
behalf of the respondents.**

Four weeks' time is granted for filing counter affidavit.

List after four weeks.

**Status quo, as exists today, shall be maintained, until
further orders.**

**(RAJNI MUKHI)
COURT MASTER (SH)**

**(DIPTI KHURANA)
COURT MASTER (NSH)**